

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 300/MP/2026

Subject : Petition under Section 79, including 79(1)(c), 79(1)(k) of the Electricity Act, 2003 read with CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the inter-State transmission System) Regulations, 2022, seeking approval of the recommendation of the Committee Report dated 10.04.2026 which recommended waiver of ISTS transmission charges for the Petitioner's 60.5 MW Wind-Solar Hybrid Project by extending the SCOD till 04.12.2025 [Wind component] and 09.12.2025 [Solar component] on account of the said project suffering from Force Majeure events in terms of Regulation 13(2)(h)(ii) of the CERC Sharing Regulations 2020.

Petitioner : CGE Renewables Private Limited (CGERPL)

Respondent : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **29.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, CGERPL
Ms. Supriya Rastogi, Advocate, CGERPL
Ms. Lavanya Panwar, Advocate, CGERPL
Ms. Momai Dey, WRLDC
Shri Gajendra Sinh Vasava, CTUIL
Shri Lashit Sharma, CTUIL
Shri Ajay Kumar, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that, pursuant to the Commission's directions vide the Record of Proceedings dated 22.7.2026, CTUIL filed its compliance affidavit only on 28.9.2026. Learned counsel further submitted that CTUIL is yet to file its reply in the matter. Accordingly, learned counsel sought liberty to file a rejoinder upon CTUIL filing its reply.

2. Considering the above, the Commission directed the Respondent, CTUIL, to file its reply, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.



3. The Petition will be listed for hearing on **10.12.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)